

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O.A.No.45/2007

Wednesday this the 17 th day of January, 2007.

CORAM:

**HON'BLE MRS.SATHI NAIR, VICE CHAIRMAN
HON'BLE Dr. K.B.S.RAJAN, JUDICIAL MEMBER**

1. K.N.Bhuvanendran,
Unskilled Labourer, Base
Victualling Yard, Naval Base,
Kochi-4, Residing at Kuruppanveedu,
North Bajanamadom,
Kumbalangi, Kochi-7.
2. K.K.Venu,
Unskilled Labourer, Base
Victualling Yard, Naval Base,
Kochi-4, Residing at Kattaanganezhathu House,
Palluruthi, Kochi-6.
3. V.Babu,
Unskilled Labourer, Base
Victualling Yard, Naval Base,
Kochi-4, Residing at Vezhakkattu House,
Perumpadappu, Kochi-6. Applicants

(By Advocate Shri.T.A.Rajan)

Vs.

1. Union of India represented by
Secretary, Government of India,
Ministry of Defence, New Delhi.
2. The Flag Officer Commanding – in – Chief,
Headquarters Southern Naval Command,
Naval Base, Kochi-4.
3. The Chief Staff Officer (P&A)
Headquarters Southern Naval Command,
Naval Base, Kochi-4. Respondents

(By Advocate Shri . TPM Ibrahim Khan, SCGSC

The application having been heard on 17.1.2007
the Tribunal on the same day delivered the following

ORDER

HON'BLE MRS. SATHI NAIR, VICE CHAIRMAN

The applicants are working as regular unskilled labourers in the Base Victualling Yard, Naval Base, Kochi. As they were initially engaged as Casual Labourers, they were terminated from service on 20.6.1988. By Annexure A-1 order of the Hon'ble Labour Court, Ernakulam the applicants were directed to be reinstated with continuity of service. The Hon'ble High Court by Annexure A-2 judgement upheld the Labour Court's judgement. Based on A1 and A-2 orders the applicants were reinstated and regularised w.e.f. 1.2.91 vide Annexure A-4 orders dated 27.9.2001 and their pay was also refixed from that date. The applicants are now aggrieved that they are getting pay less than that of their juniors and also the juniors were given 1st ACP, but the applicants were not given. They have submitted representations A-8 to A-10 before the second respondent which are not yet disposed of.

2. When the matter came up before the Bench, learned counsel for the applicants submitted that they would be satisfied if a direction is given to the second respondent to consider the representations submitted by the applicants in accordance with the rules.

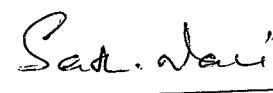
3. Accordingly, we direct the 2nd respondent to consider and dispose of the representations submitted by the applicants in accordance with the rules within a period of two months from the date of receipt of a copy of this order.

4. O.A. is disposed of as above. No costs.

Dated the 17 th January, 2007.



Dr.K.B.S.RAJAN
JUDICIAL MEMBER



SATHI NAIR
VICE CHAIRMAN